PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

GOLECHHA GLOBAL FINANCE LIMITED (GFL)

Regd. Office: 72, Santhome High Road, Mylapore, Chennai 600 004

Tel: (044) 24641782, 24951086, Fax: (044) 24934590, E Mail ID: golechha3@gmail.com

This Public Announcement is being issued by Fedex Securities Limited, on behalf of Advani Private Limited (hereinafter referred to as "the Acquirer") pursuant to and in compliance with Regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997[hereinafter referred to as "Regulations"] and subsequent amendments thereto.

1. The Offer

1.1 This public Announcement and the Offer are in compliance with Reg. 10 & 12 of SEBI (SAST) Regulations 1997 and subsequent amendments thereof (hereinafter referred to as the "Regulations")

1.2 Advani Private Limited (APL), a Company incorporated under the Companies Act, 1956 and having its registered office at 3A, Garstin Place, 3rd Floor, Kolkata 700 001 (Tel No. (033)22483331/22307018, Fax No. (033)2248 7502, Email id : advanipltd@yahoo.com) (hereinafter referred to as "the Acquirer") is making an Open Offer to the public Shareholders (i.e. Shareholders other than the Acquirer, parties to the Agreement and promoter group Shareholders of GFL) of Golechha Global Finance Limited ("GFL", "the Target Company") to acquire 8,40,860 Equity Shares of Rs. 10/- each representing 20.00% of paid up & voting Capital of GFL ("the Offer"), at a price of Rs. 11/25 (Rupees Eleven Paise twenty five only) ("the Offer Price"), payable in cash, subject to the terms and conditions mentioned hereinafter. There are no partly paid Shares.

1.3 There are no persons in Concert (PAC) with the Acquirer

1.4 The Acquirer presently does not hold any Equity Shares of GFL. The Acquirer has, on December 10, 2009, entered into a Share Purchase Agreement (SPA) with Shri.Ummedchand Golechha S/o. Mr. Labhchand Golechha residing at 72, Santhome High Road, Mylapore, Chennai-600004 (Tel. No. (044) 24641782, Fax No. (044) 24934590, Email ID: golechha3@gmail.com) promoter of GFL, the Target Company, to acquire 24,18,000 Equity Shares of GFL, constituting 57.51% of the total paid up and voting Capital of the Target Company at a price of Rs.6/- (Rupees Six only) per Equity Share for cash consideration(the Negotiated Price). Apart from the consideration @ Rs. 6/- per Equity Shares, no other compensation, directly or indirectly is given to the sellers under the Share Purchase Agreement. The Agreement also provides that the Acquirer will be given control of GFL. This Agreement has necessitated the Open Offer in terms of Regulation 10 and 12 of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations 1997. The Offer is subject to the provisions of the Companies Act 1956, SEBI (SAST) Regulations as amended and listing agreement of the Target Company with the Stock Exchanges and other applicable Laws and Regulations in force.

1.5 The major terms and conditions of the Agreement are (1) Within seven working days after issuance of a certificate by the Merchant Banker as set out under Regulation 23(6) of SEBI Regulations, certifying the fulfillment of all obligations by the Acquirer of the SEBI (Substantial Acquisition of Shares and takeovers) Regulations 1997 as amended till date, the entire Shares held by the seller along with the duly filled in Delivery instructions to the Depository Participant with whom the seller is holding the shares in demat account, shall be sent for transfer of the shares in favour of the Acquirer. (2) Within seven working days of the issuance of Certificate of completion of formalities of SEBI Regulations by the Merchant Banker under Regulation 23(6) of Takeover Regulations, the Promoters of the Target Company shall extend all co operation/facilitate appointment of nominees of the Acquirers in the Board of Directors of the Target Company. (3) The Change in Board in favor of Acquirer/ Transfer of control in favor of Acquirer shall be subject to compliance with Regulation 22(7) of SEBI Regulations. (4)In case of non Compliance with any of the provisions of the takeover Regulations, the Agreement for acquisition of Shares and change in Control shall not be acted upon by the sellers or the Acquirer. (5) The sale and purchase of the TARGET Shares shall be subject to compliance with the provisions of the Takeover Regulations. (6) The Seller shall cause the Company to comply with the provisions of the Takeover Regulations(7) In case of non compliance with any of the provisions of the Takeover Regulations, the agreement for acquisition of Shares and change in control shall not be acted upon by either Seller or the Acquirer (8) The Acquirer / Seller undertake that if the public shareholding in the Company fall below the limit specified in Listing Agreement with Stock Exchange for the purpose of listing on continuous basis, pursuant to the Agreements and Open Offer, the Acquirer will ensure that the public holding is brought to the level required for continuous listing within the time limit stipulated under Clause 40A of the listing agreement or such extended time as may be permitted by the Stock Exchanges, either by way of divestment by the Acquirer, fresh Issue of Capital by the Target Company to non promoter group/public etc. (9) On the Date of this Agreement, the Acquirer shall pay to the Seller full Purchase Consideration by Banker's Pay order/ Cheque made out in the name of the seller whose name the Target Shares are currently registered with the Target Company.

1.6 Apart from the consideration @ Rs. 6/- per Equity Shares as stated above, no other compensation, directly or indirectly is given to the sellers under the Share Purchase Agreement.

1.7 The consideration shall be paid in cash

1.8 The offer is not conditional on any minimum level of acceptance

1.9 This is not a competitive bid.

1.10 The Acquirer will comply with the Regulations and complete the offer formalities irrespective of the compliance or fulfillment or outcome of the Share Purchase Agreement or its related conditions.

1.11 Fedex Securities Limited, Manager to the Offer does not hold any Equity Shares in the Target Company. They declare and undertake that they shall not deal in the Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of fifteen days from the date of closure of the offer.

1.12 There is no agreement by the Acquirer with any other person/entity in connection with the Offer. The entire Shares proposed to be acquired under this Offer will be acquired by the Acquirer and no other person/entity proposes to take part in the acquisition.

1.13 The Equity Shares of the Target Company are listed at The Bombay Stock Exchange Ltd, Mumbai (BSE), Jaipur Stock Exchange Ltd (JSE), The Ahmedabad Stock Exchange Ltd (ASE) and Madras Stock Exchange Ltd (MSE). The Shares are not admitted as permitted Security in any other Stock Exchange.

1.14 As on date of this Public Announcement, the Acquirer does not hold any Equity Shares of GFL.

2. Justification of Offer Price

2.1 The Acquirer has not been allotted any Equity Shares of GFL by way of allotment in a Public or Rights issue or preferential allotment in the 26 weeks preceding this Public announcement. In the 26 weeks preceding this Public Announcement, the Acquirer has not acquired any Equity Shares of GFL in any manner. The Equity Shares of GFL are infrequently traded in terms of Explanation (i) to Regulation 20 (5) of SEBI (SAST) Regulations 1997 during the 6 months preceding the month in which this Public Announcement is made (i.e. during the months June, 2009 to November 2009) at all the Stock Exchanges where listed. As the Equity Shares were infrequently traded, the Offer price has been determined taking into account the parameters as set out under Regulations 20 (5) viz. Book Value, EPS, Return on Net worth, price paid by the Acquirer for acquisition through the Agreement etc. The Book Value of Equity Shares of GFL as on 31-03-2009, the date when accounts were last audited, is Rs. 11/13.

2.2 In the opinion of the Acquirer and Manager to the Offer, the Offer price of Rs.11/25 per fully paid Equity Share is justified.

2.3 There is no agreement for payment of non-compete fee to any person.

2.4 The Offer price is justified in terms of Regulation 20 (11) of the Regulations.

2.5 In the event of any further acquisition of Equity Shares by the Acquirer upto 7 working days prior to the closure of the Offer at a price higher than the Offer Price, then the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition. However, the Acquirer shall not be acquiring any Equity Shares of GFL during the period of 7 working days, prior to the date of closure of the Offer.

3. Information about the Acquirer

3.1 The Acquirer is a Company

3.2 APL (CIN: U99999WB1953PTC021232) was incorporated on 25th September 1953, at Calcutta (presently: Kolkata), West Bengal State, under the Companies Act, 1956.

3.3 APL has, as its main objects, "to carry on the business as traders, importers, exporters, buyers, sellers, to plant, cultivate, or otherwise handle grass, timber, wood, Jute, flax, sugarcane etc, carry on the business of Dye stuff, granites, chemicals, drugs, paints, salt, oil, manufacturers, producers, developers, processors, dealers, traders, importers, exporters, etc. all kind of merchandize etc."

3.4 APL was originally promoted by Shri. B J Advani and Shri. C S Advani. In July 2007, Shri. Gyan Swaroop Garg and Shri. Divya Garg took over APL and are presently in control of APL. Shri. Gyan Swaroop Garg, aged 49 years, B.Com, FCA, ICWA , residing at P-29, Arcadia, Behala, Kolkata 700034 is in the business of trading in Chemicals, Plastics, Real Estate etc. for the last 29 years. Shri. Divya Garg, aged 22 years, B.Com(Hons), C.A.(Inter), residential address as above, has about 3 years experience in handling the family business.

3.5 APL is presently engaged in trading in Chemicals and is also C&F Agent for " Sintex" brand of plastic products such as Water storage Tanks, Sheets, molded products etc.

3.6 APL does not belong to any group.

3.7 The Equity Shares of APL are not listed on any Stock Exchanges

3.8 The Directors of APL are Shri. Gyan Swaroop Garg(DIN : 00602659) and Shri. Divya Garg (DIN: 00602690)

3.9 APL has no Subsidiaries

3.10 APL has no overdue liabilities to Banks/FIs /Deposit holders. There was no default in the past.

3.11 As on 31.03.2009 date of last audit, APL had a paid up Equity Share Capital of Rs. 11.93 Lacs, divided into 11,92,500 Equity Shares of Rs 1/- each. The Reserves and Surplus as on 31.03.2009 is Rs. 1396.11 Lacs, which include Revaluation Reserve of Rs. 664.21 Lacs. In the year 2008-09, the Total Income was Rs. 220.679 Lacs, the total expenditure was Rs. 190.79 Lacs, Depreciation charges was Rs. 18.18 Lacs and Interest and finance charges Rs. 5.23 Lacs. The Net Profit after tax was Rs. 3.62 Lacs. The EPS (fully diluted) was Rs. 0.30 and Return on Net Worth 0.005 %. The Net worth (Net of Revaluation Reserves) as on 31.03.2009 was Rs. 743.83 Lacs giving the Equity Shares, a Book Value of Rs. 62.38.

3.12 There is no person acting in concert with the Acquirer.

3.13 There is no person on the Board of the Target Company, representing or having interest in the Acquirer.

3.14 There are no pending litigations against the Acquirer or its promoters/Directors.

3.15 The Acquirer/Companies or ventures promoted by the Acquirer/promoters of the Acquirer or in which they have substantial interest are not registered with SEBI as a market intermediary.

3.16 No action has been taken by SEBI or Stock Exchanges against the Acquirer or ventures promoted by the Acquirer/its promoters.

4 Information about the Target Company

4.1 Golechha Global Finance Ltd (CIN :L65191TN1991PLC020638) was originally incorporated on 18th August 1991 at Chennai, Tamil Nadu under the Companies Act, 1956, as a private limited Company in the name and style "Golechha (Madras) Finance & Leasing Private Ltd". The Company was converted to a public limited Company on August 13, 1992. The name of the Company was further changed to "Golechha Global Finance Ltd, vide fresh certificate issued by Registrar of Companies, Chennai on 14th October 1992. GFL made its maiden public issue in November 1995 and got its Equity Shares listed at The Bombay Stock Exchange Ltd, Mumbai (BSE), Jaipur Stock Exchange Ltd (JSE), The Ahmedabad Stock Exchange Ltd (ASE) and Madras Stock Exchange Ltd (MSE).

4.2 The Registered Office is situated at 72, Santhome High Road, Mylapore, Chennai 600 004 (Tel: (044) 24641782, 24951086, Fax: (044) 24934590, E Mail ID: golechha3 @gmail.com). GFL does not have any other offices.

4.3 GFL is promoted by Shri. Ummedchand Golechha and Shri. Devendra Kumar Golechha.

4.4 GFL do not hold any Fixed Assets as on 31-03-2009, date of last audit. In the Financial Year ended 31-03-2009. GFL had disposed off Fixed Assets such as Air Conditioners, Computer Systems, Electrical Installations, Fax Machine, Furniture , Motor Car, Office equipments, Sign Boards , Two Wheelers and other Misc. Fixed Assets. The opening book value was Rs. NIL and Assets were disposed at Book value.

4.5 The Directors of GFL are Shri. P K Jain (Non Executive, Independent), Shri. J K Jain(Non Executive, Independent), Shri. V Harikrishna Paras(Non Executive, Independent) , Shri. S Madhavan (Non Executive, Independent) & Shri. Praveen Reddy Cherukku (Non Executive, Independent).

4.6 None of the Directors of GFL represent the Acquirer.

4.7 The Authorized Capital is Rs.1100 Lacs, divided into 110 Lacs Equity Shares of Rs 10/- each. The paid up and voting Equity Share Capital(Net of Shares forfeited) is 42,04,300 Equity Shares of Rs. 10/- each, aggregating to Rs. 420.43 Lacs. All the outstanding Equity Shares are fully paid up , listed and admitted for trading at BSE.

4.8 There are no warrants or options or convertible instruments, convertible into Equity Shares at a later stage.

4.9 As on date of this Public Announcement, the promoters/promoter group hold 27,70,600 Equity Shares, constituting 65.90 % of the paid up & voting Capital.

4.10 GFL has entered into agreement with National Securities Depository Ltd (NSDL) for offering Equity Shares in dematerialized form. The ISIN Number is INE427D01011. No agreement is signed with Central Depository Services (India) Ltd (CDSL).

4.11 GFL has, as its main objects, (1) To finance hire purchase requirements of movable and immovable properties of any kind(2)To provide long term finance , build, take on lease, purchase or acquire in any manner apartments, houses, flats, bungalows, plant, machinery, equipments etc and to render leasing and consultancy services in the field of equipment leasing (3) To carry on the business of purchasing and letting on lease or hire in India and abroad of all kinds of machinery, plant, tools, computers, vehicles of all description etc. (4) To purchase, sell, develop, take on lease real or personal estates, mines, businesses, mills, houses etc.

4.12 GFL is at present engaged in the business of a non banking finance Company, extending loans, ICDs etc.

4.13 GFL is registered as a non deposit taking Non Banking Finance Company (NBFC) with RBI. The relevant Certificate number is 07.00107 issued on 6th March 1998 by Chennai office of RBI.

4.14 GFL has no Subsidiaries.

4.15 GFL is not a Sick Company. GFL does not have any overdue liabilities to Banks/FIs.

4.16 There has not been any merger or demerger or spin-off of activity in the preceding 3 years.

4.17 There are no pending litigations against GFL.

4.18 The Equity Shares of GFL are listed at The Bombay Stock Exchange Ltd, Mumbai (BSE), Jaipur Stock Exchange Ltd (JSE), The Ahmedabad Stock Exchange Ltd (ASE) and Madras Stock Exchange Ltd (MSE). The Equity Shares are not admitted as a permitted security at any other Stock Exchange. All the outstanding issued Equity Shares of GFL are listed and admitted for trading. There are no partly paid Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No Shares are subject to lock in.

4.19 GFL has no arrears of listing fee to BSE. As regards other Stock Exchanges where listed, listing fee is paid upto 2008-09.

4.20 The provisions of Clause 49 of the Listing Agreement is being complied with by GFL.

4.21 The filing under Regulation 6(2) and 6(4) for 1997 and 8(3) from 1998 to 2003, were filed late on 27-03-2004. Filing under 8(3) for 2004 is also reportedly filed on 27-03-2004, before the relevant date. Filing under Reg. 8(3) from 2005 to 2009 has been done in time. For violation of the provisions under Chapter II of the Regulations for the years 1997 to 2003, SEBI may initiate suitable action against GFL. SEBI, had, vide letter no. CFD/DCR/Rc/TO/23040/04 dated 16.11.2004, suggested penalty of Rs. 1,75,000/- on settlement by consent terms, for non compliance with filing requirements under Reg. 6(2) & 6(4) for 1997 and 8(3) for the years 1998 to 2002. GFL, in its reply, has sought reconsideration of the penalty.

4.22 As per the Audited results as on 31.03.2009, GFL had Gross Income of Rs. 14.63 Lacs, comprising of interest Rs. 14.62 Lacs and Dividend Rs. 0.01 Lacs. The total expenditure was Rs. 12.02 Lacs, comprising of Employee cost Rs. 3.25 Lacs, Admin. & General Expenses Rs. 8.40 Lacs & Interest and Finance Charges Rs.0.37 Lacs. The Net Profit after tax for the year was Rs. 1.99 Lacs. The EPS for the year is Rs. 0.05. The Reserves and surpluses as on 31.3.2009 is Rs. 47.70 Lacs. The Net Worth as on 31.03.2009 is Rs. 468.13 Lacs giving the equity Shares a Book value of Rs. 11.13. The Return on Net Worth for the year ended 31st March, 2009 is 0.42%.

4.23 The trading in Equity Shares of GFL was suspended by BSE on September 14, 1998 for non compliance with provisions of Clauses 15 & 16 of the listing agreement. The Shares were reinstated for trading in October/November 1998. No action has been taken by the Stock Exchanges, SEBI or any other authority against its promoters or Directors.

4.24 The Market lot for the purpose of this Offer shall be 1(one) only.

4.25 The Compliance Officer of GFL is Shri. Dodda Kishore, Senior Manager, Secretarial Dept, who will be available at the Registered Office address of GFL and shall attend to all investor grievances.

5.Reasons for the Acquisition and Offer and future plans with respect to the Target Company

5.1 The objects of the acquisition are substantial acquisition of Shares of GFL followed by change in control. The Acquirer is proposing to acquire control from the present promoter.

5.2 Barring unforeseen circumstances, the Acquirer is confident of ensuring sustained growth. GFL is a Non Banking Finance Company registered with RBI and the level of activity is very low. The promoter of the Acquirer, Shri. Gyan Swaroop Garg is a Chartered Accountant and is well versed with financial and investment activities. Acquirer is proposing to continue with the present activities The promoters/Directors of the Acquirer are proposing to induct experienced hands in finance and investments and are confident of utilizing their experience and contacts to ensure sustained growth.

5.3 The Offer will result in change in control of GFL. Subject to satisfaction of the provisions under the Companies Act, 1956 and/or any other Regulation(s), the Acquirer intend to make changes in the management of GFL. It is proposed to induct new Directors representing the Acquirer on the Board of GFL but the Acquirer is yet to decide on the name of the persons who will be so inducted to the Board. The likely changes in the management/taking control by the Acquirer shall be subject to successful completion of the Open Offer formalities, including despatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

5.4 The Acquirer does not have any plans to dispose off or otherwise encumber any assets of GFL in the succeeding two years from the date of closure of the Offer, except in the ordinary course of business as may be permissible. They undertake that they shall not sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders.

5.5 There is at present no conflict of interest between the Acquirer/other Companies /ventures promoted by the Acquirer/its promoters.

6. Statutory Approvals/ other approvals required for the Offer

6.1 As on the date of this Public Announcement, no approvals are required to acquire the Equity Shares that are tendered pursuant to the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.

6.2 Barring unforeseen circumstances, the Acquirer would endeavor to obtain all approvals within 15 days from the date of closure of the Offer. In terms of Regulation 22(12) of the Regulations, in the case of non-receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment subject to, the Acquirer agreeing to pay interest to the Shareholders for delay beyond 15 days from the date of closure of Offer. In case the Acquirer fails to obtain requisite statutory approvals in time, on account of any willful default or neglect or inaction or no-action, then action in terms of Regulation 22(13) will be initiated by SEBI.

6.3 No approval is required to be obtained from Banks/Financial Institutions for the Offer.

6.4 GFL is registered with Reserve Bank of India as a Non Banking Finance Company (NBFC). The substantial acquisition of Shares and taking control by the Acquirer is subject to regulations by Reserve Bank of India governing Non Banking Finance Companies (NBFCs). Reserve Bank of India, vide circulars DNBS (PD) CC No. 11/02.01/99-2000 dated November 15, 1999, paragraph A (5) (iii) Of Circular DNBS (PD) CC No. 12/02.01/99-2000 dated January 13, 2000 and paragraph 2(ii) of Circular DNBS (PD) CC No. 63/02.02/2005-06 and circular DNBS (PD) CC No. 81/03.02.02/2006-07, stipulates that change in management of NBFCs and transfer of Shares to a new promoter shall be subject to the Acquirer and the Target Company making a public announcement and that the transfer of Shares and change in management shall not be effected earlier than 30 days from the date of such Public announcement. The Acquirer undertakes that they shall comply with the stipulation of making a public announcement as aforesaid, jointly with the Target Company and undertakes that they transfer to themselves the Equity Shares covered under the Share Purchase Agreement as well as open offer only after 30 days of such Public Announcement. The Acquirer also undertakes that they or their nominees shall not take control of the Board of Directors of GFL before expiry of 30 days from the date of the aforesaid public announcement.

7. Option to the Acquirer in terms of Regulation 21(2)/Compliance with Clause 40A of the Listing Agreement

7.1 The acquisition of 20 % of the voting capital of GFL under this Offer and the Shares being acquired through the Share Purchase Agreement will result in public Shareholding falling below the level required for continued Listing. Assuming full acceptance under this Offer, the post offer holding of the Public shall be 22.49% of the paid up and voting Capital. If consequent to the Shares being acquired through the Share Purchase Agreement, this offer and any further acquisitions by the Acquirer till 7 days prior to closure of the Offer, the public holding falls below the level required for continued listing, then the Acquirer/Target Company will comply with the relevant provisions of Clause 40A of the listing agreement in this regard, within the time limits stipulated therein. The Acquirer undertakes that they shall bring the public holding to at least 25% of the listed capital, the level required for continued listing either by divesting their holdings/fresh issue of Capital to non promoters within a period of 1 year or such extended time as allowed by all the listed Stock Exchanges. The Acquirer further declare that they do not have any intention to delist the Equity Shares of Target Company after this Open Offer.

8. Financial Arrangements

8.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The funds requirements will be met from own sources/Net Worth and no borrowings from Banks/FIs or Foreign sources such as NRIs is envisaged

8.2 Assuming full acceptance, the total funds requirements to meet this Offer is Rs. 94,59,675/- (Rupees Ninety Four Lacs Fifty nine thousand Six hundred and Seventy five only). In accordance with Regulation 28 of the SEBI (SAST) Regulations, the Acquirer has created an Escrow Account in the form of Fixed Deposit for Rs.25.00 Lacs (Rupees Twentfive Lacs only), which is more than 25 % of the total consideration payable under the Offer, with The Federal Bank Ltd, Branch Manickpur, Vasai (West), 401 202 on December 10, 2009 and lien has been marked on the said account in favor of Fedex Securities Ltd., Manager to the Offer.

8.3 The Acquirer has authorized Fedex Securities Ltd., Managers to the Offer to realize the value of the Escrow Account in terms of the Regulations.

8.4 As per Certificate dated 30-11-2009, from Shri. Pankaj Goyal (Membership No. 59991), Partner, V.Goyal & Associates, Chartered Accountants, Mercantile Buildings, A Block, 1st Floor, 9, Lalbazar Street, Kolkata 700 001 (Tel. No. (033) 2248 1037, 2213 1429 Fax No. (033) 2248 7335, Email ID: goyalpankajforyou@gmail.com), Statutory Auditors of the Acquirer, the Net worth of APL as on 30-09-2009 is Rs.1402.61 Lacs.

8.5 Shri. Pankaj Goyal (Membership No. 59991), Partner, V.Goyal & Associates, Chartered Accountants, Mercantile Buildings, A Block, 1st Floor, 9, Lalbazar Street, Kolkata 700 001 (Tel. No. (033) 2248 1037, 2213 1429 Fax No. (033) 2248 7335, Email ID: goyalpankajforyou@gmail.com), Statutory Auditors of the Acquirer, has, vide his Certificate dated 09-12-2009 certified that the Acquirer has liquid resources of Rs. 584.12 Lacs as on 09-12-2009. This will be adequate to meet the funds requirements of the Offer. The liquid resources are Balance in Current Account and Short Term advances given and recoverable on demand.

8.6 Fedex Securities Limited, Manager to the Offer certify and confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

9. Other terms of the Offer

9.1 This is not a conditional Offer and there is no stipulation as to the minimum level of acceptance.

9.2 The Letter of Offer shall be mailed to all shareholders/ beneficial owners holding Shares in dematerialized form (except the promoter group Shareholders of GFL & parties to the Agreement) whose name appear in the Register of Target Company as on Friday, January 08, 2010, the Specified Date.

9.3 All shareholders/ beneficial owners holding Shares in dematerialized form (except the Acquirer, promoter group shareholders & parties to the Agreement) who own Shares of Target Company anytime before the closure of the Offer are eligible to participate in the Offer.

9.4 Shareholders holding Shares in physical form and wishing to tender their Equity Shares will be required to send their form of acceptance, original Share certificates and transfer deeds to the Registrar to the Offer: M/s. Sharex Dynamic (India) Pvt. Ltd., 17/B, Dena Bank Building, 2nd Floor, Horniman Circle, Fort, Mumbai 400 001 (Tel. Nos. (022) 22702485 / 22641376, Fax. No. (022) 22641349, Email: sharexindia@vsnl.com) (Contact person: Shri. B S Baliga) either by hand delivery or by Registered Post, to reach them on or before the closure of the Offer, i.e. Monday, February 22, 2010 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance. In case the Share Certificate(s) and Transfer Deeds are lodged with GFL/its Share Transfer Agent for transfer and have not been received back, then the acceptance shall be accompanied by (i) The Share Transfer Deed(s) and (ii) The acknowledgement of the lodgment with, or receipt issued by GFL/its transfer agents for the Share Certificate(s) so lodged. Where the Transfer Deeds are signed by a constituted Attorney, a certified copy of the Power of Attorney shall also be lodged. In the case of body corporate/limited Companies, certified copy of the Memorandum & Articles of Association and copy of the Board Resolution authorizing the signatory, shall also be sent.

9.5 Beneficial owners (holders of shares in Dematerialized Form) who wish to tender their shares will be required to send their Form of Acceptance-cum acknowledgement along with a photocopy of the delivery instructions in "Off - market" mode or counterfoil of the delivery instruction in "Off -market" mode, duly acknowledged by the Depository Participant (DP) in favor of a Special Depository account to be opened by the Registrar to the Offer, in accordance with instructions to be specified in the Letter of Offer and in the Form of Acceptance-cum-acknowledgement.

9.6 Accidental omission to despatch the Letter of Offer to any person will not invalidate the Offer in any way. In case of non-receipt of the letter of Offer, the eligible person(s), holding Equity Shares of GFL in physical form, may send his/her/their consent on plain paper stating the name, address, number of Shares held, distinctive numbers, certificate numbers and the number of Equity Shares Offered along with the Share certificates, duly signed transfer forms and other required documents to the Registrar to the Offer before the closure of the Offer.

9.7 In case of non receipt of the Letter of Offer, beneficial owners holding Equity Shares in dematerialized form, may send their applications in writing to The Registrar to the Offer, on a plain paper stating the name, address, number of shares held, number of shares offered, DP name, DP ID, beneficiary account number and photocopy of the delivery instruction in "Off-market", or counterfoil of the delivery instruction in Off-market" mode, duly acknowledged by the DP, in favor of the special depository account, so as to reach the Registrar to the Offer on or before the closure of the Offer.

9.8 Persons who hold Equity Shares of GFL on the Specified Date but who are not registered as Shareholders/beneficial owners, on the Specified Date are also eligible to participate in the Offer. All such persons should send their applications in writing to the Registrar to the Offer along with necessary proof of ownership and other documents as specified in (f) or (g) above. All eligible Shareholders, including unregistered Shareholders have the option of applying in plain paper and they shall furnish the details listed above.

9.9 The Form of acceptance and other documents required to be submitted, herewith, will be accepted by Registrar to the Offer, M/s. Sharex Dynamic (India) Pvt. Ltd., 17/B, Dena Bank Building, 2nd Floor, Horniman Circle, Fort, Mumbai 400 001 (Tel. Nos. (022) 22702485 / 22641376, Fax. No. (022) 22641349, Email: sharexindia@vsnl.com) (Contact person: Shri. B S Baliga) between 10 a.m. to 4 p.m. on working days and between 10. a.m. to 2 p.m. on Saturdays, during the period, the Offer is open.

9.10 The Public Announcement, Letter of Offer, the Form of Acceptance and Form of Withdrawal will also be available on the SEBI website: www.sebi.gov.in. In case of non-receipt of the Letter of Offer, all Shareholders including unregistered Shareholders, if they so desire, may download the Letter of Offer, the Form of Acceptance or Form of Withdrawal from the SEBI website for applying in the Offer or to withdraw from the Offer.

9.11 Unregistered owners and those who hold Shares in Street Name can send their application in writing to the Registrar to the Offer on a plain paper stating the name, address, number of shares held, number of shares offered, distinctive numbers, folio numbers together with the original share certificate(s) valid transfer deeds and the original contract notes issued by the SEBI Registered Broker through whom they acquired their shares. No indemnity is required from the unregistered owners.

9.12 The Shares to be acquired should be free from all liens, charges and encumbrances, and will be acquired together with all rights attached thereto.

9.13 The acceptance of this Offer by the Shareholders of GFL must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.

9.14 The Acquirer shall accept all valid Shares tendered (except those, which are withdrawn, within the date specified for withdrawal). If the number of Equity Shares Offered by the Shareholders is more than the Offer size, then the acquisition from each Shareholder will be as per Regulation 21 (6) of the SEBI (SAST) Regulations, on proportionate basis.

9.15 In case of acceptance on proportionate basis, the unaccepted Share Certificates, Transfer deeds and other documents, if any, will be returned by Registered Post at the Share holder's/unregistered holder's sole risk as per the details furnished in the form of acceptance-cum-acknowledgement. Shares held in demat form to the extent not accepted will be returned to the beneficial owner to the credit of the beneficial owner's DP Account with the respective DP as per the details furnished by the beneficial owner in the form of acceptance cum acknowledgement.

9.16 Consideration for Equity Shares accepted will be paid as given hereinafter: Acceptors of this Offer, having their Bank accounts at any of the Centres where Clearing Houses are managed by the Reserve Bank of India (RBI) will get payment of consideration through Electronic Credit Service (ECS), except where the acceptor is otherwise eligible to get payments through Direct Credit ("DC"), National Electronic Funds Transfer ("NEFT") or Real Time Gross Settlement ("RTGS"). In case of other applicants, the consideration of value up to Rs. 1,500/- will be despatched "Under Certificate of Posting" and those of Rs. 1,500 and above by Registered Post or Speed Post, by Demand Drafts/Banker's Pay Order. Applicants to whom payments are made through Electronic transfer of funds will be sent a letter (Payment advice) "Under Certificate of Posting" intimating them about the mode of credit/payment within 15 days from the date of closure of the Offer. The Registrars to the Offer shall ensure despatch of Consideration/payment advice, if any, "Under Certificate of Posting" or Registered Post or Speed Post or Electronic Clearing Service or Direct Credit or RTGS, only in the name of the Sole or First shareholder and all communication will be addressed to the person whose name appears on Acceptance Form within 15 days of the date of Closure of the Offer and adequate funds for making payments as per the mode(s) disclosed above shall be made available to the Registrar by the Acquirer. Tax at applicable rate(s) will be deducted, in those cases where Tax Deduction at Source (TDS) is applicable.

9.17 The Equity Shares Certificate(s) and the transfer form(s) or Shares transferred to the Special Depository Account together with the Acceptance Form submitted by the acceptors of the Offer, will be held by the Registrars in trust for the acceptors of the Offer until the Acquirers pay the Offer Price.

9.18 Shareholders who are desirous of withdrawing their acceptances tendered in the Offer can do so upto three working days prior to the date of closure of the Offer, in terms of Regulation 22(5A). The Withdrawal option can be exercised by submitting the Form of Withdrawal attached to the Letter of Offer duly filled in, with relevant particulars, so as to reach the Registrar to the Offer on or before Wednesday, February 17, 2010.

9.19 The Withdrawal option can be exercised by making an application on plain paper along with the following details:

a) Name, Address, Distinctive numbers, Folio nos., No. of Shares tendered/ withdrawn, if held in physical form

b) Name, Address, DP Name, DP ID, Client ID No. of the Account from where Shares were tendered and number of Shares tendered/withdrawn, if held in electronic form (dematerialized form)

9.20 The Shares withdrawn by Shareholders, which are in physical form will be returned by Registered Post. Shares tendered in dematerialized form and withdrawn will be returned by credit to the beneficial owner's DP Account with the respective DP as per the details furnished by the beneficial owner in the form of acceptance cum acknowledgement.

9.21 The schedule of the activities pertaining to the Offer are given below: -

Activity	Date
Public Announcement (PA)	Saturday, December 12, 2009
Specified date	Friday, January 08, 2010
Last date for a competitive bid	Saturday, January 02, 2010
Date by which Letter of Offer will be dispatched to Shareholders	Monday, January 25, 2010
Offer opening date	Wednesday, February 03, 2010
Last date for revision of Offer price/number of shares.	Wednesday, February 10, 2010
Last date for withdrawal by Shareholders	Wednesday, February 17, 2010
Offer closing date	Monday, February 22, 2010
Date by which acceptance /rejection would be intimated and the corresponding payment for the acquired Shares and/or the Share Certificate for the rejected Shares will be despatched	Tuesday, March 09, 2010

Specified date is only for the purpose of determining the names of the Shareholders as on such date, to whom the Letter of Offer would be sent and all owners (registered or unregistered) of Shares of Golechha Global Finance Limited anytime before the closure of the Offer, are eligible to participate in the Offer

10. General

10.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public announcement / Letter of Offer, can withdraw the same, upto 3 working days prior to the date of closure of the Offer i.e. on or before Wednesday, February 17, 2010

10.2 The Acquirer can revise the number of Shares and price offered under this Offer upto 7 working days prior to closure of the Offer and revision, if any, in the number of Shares or Offer price would appear in the same newspapers where this Public Announcement appeared and the same price would be paid to all shareholders who tender their shares in the Offer, during the Offer period. The last date for such revision is Wednesday, February 10, 2010.

10.3 If there is competitive bid, the public Offers under all the subsisting bids shall close on the same date.

10.4 As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly.

10.5 Pursuant to Regulation 13 of the Takeover Regulations, the Acquirer has appointed Fedex Securities Ltd., 3rd Floor, Jay Chambers, Service Road, Adj. Western Express Highway Vile Parle (East), Mumbai 400 057 as Manager to the Offer. The contact person at the office of the Manager to the Offer is Mr. R. Ramakrishnan. (Telephone Nos. (022) 26136460/61, Fax No. (022) 2618 6966, E mail Id : fedex@vsnl.com)

10.6 The Acquirer has appointed M/s Sharex Dynamic (India) Pvt. Ltd., 17/B, Dena Bank Building, 2nd Floor, Horniman Circle, Fort, Mumbai 400 001 as Registrar to the Offer.

10.7 The Acquirer/its promoters/Directors, the Target Company, its promoters and/or Directors have not been prohibited by SEBI, from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any of the Regulations made under the SEBI Act.

10.8 Advani Private Limited, the Acquirer, and each of its Directors, jointly and severally accepts full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer, laid down in SEBI (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereof.

ISSUED BY THE MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED

SEBI Regn. No. INM 000010163

3rd Floor, Jay Chambers, Service Road, Adj. Western Express Highway Vile Parle (East), Mumbai 400 057

Tel. Nos. (022) 26136460/61, Fax No. (022) 2618 6966, E Mail ID: fedex@vsnl.com

Contact Person: Mr. R. Ramakrishnan

On behalf of the Acquirer

ADVANI PRIVATE LIMITED

Regd. Office: 3A, Garstin Place, 3rd Floor, Kolkata 700 001

Tel No. (033) 22483331/22307018, Fax No. (033)2248 7502

Email id : advanipltd@yahoo.com

Place : Kolkata

Date : December 12, 2009